

(c) if so, the assistance proposed to be given to them and the time which the assistance is likely to be given?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN):** (a) According to Reserve Bank of India, 30,694 units in the small scale sector 81 units in the non-small scale sector were sick as at the end of September, 1990 in the State of Uttar Pradesh.

(b) and (c). As far as sick units in the non-small scale sector are concerned, no finance is provided to the State Governments by Central Government. Under the Margin Money Scheme, the Central Government provides funds to the State Governments for revival of the sick units in the small scale sector. Upto 1991-92, the total amount sanctioned to the State Government of Uttar Pradesh by the Central Government under the Margin Money Scheme is Rs. 60 lakhs.

#### **Land with D. D.A.**

[*English*]

7479. **SHRIMATI GIRIJA DEVI:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the area of land available with the Delhi Development Authority for allotment;

(b) the number of requests from different parties/coop. societies are pending for allotment;

(c) the total number of persons registered with the DDA for allotment of land, plot, flats (category-wise);

(d) the time by which the DDA is likely to allot this land, plots, flats etc.; and

(e) the area of the DDA land which is under encroachment and the steps being

taken to get it vacated?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):** (a) to (e). The information is being collected and will be laid on the table of the House.

#### **Assessment of Revised Rent For Buildings**

7480. **SHRI RAM PRAKASH CHAUDHARY:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the technical competent authority who can assess and reassess the revised rent for the buildings hired by Estate Office, CPWD or various Government organisations;

(b) whether the Government have issued instructions to CPWD/Estate Officers in various States not to assess/reassess rent of the hired buildings whose period of five years of Government tenancy has expired; and

(c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):** (a) The Hiring Committee headed by the Executive Engineer (L/F) at Delhi and Hiring Committees headed by the Superintending Engineers at Bombay, Calcutta, Madras, Nagpur and Shimla are the competent technical authority to assess/reassess the revised rent of the buildings hired by the Central Government Departments at these stations. In all other areas the Executive Engineer, CPWD, of the concerned area is competent to assess such rent

(b) No, Sir.

(c) Does not arise.